

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 145/MP/2021**

Subject: Petition for adjudication of disputes with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27/11/2013 and addendums dated 11/1/2018 and 28/6/2018.

Petitioner: KSK Mahanadi Power Company Limited.

Respondents: TANGEDCO

Date of Hearing: **22.2.2022**

Coram: Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Mr. Anand K. Ganesan, Advocate, KSKMPCL  
Ms. Swapna Seshadri, Advocate, KSKMPCL  
Shri Ashwin Ramanathan, Advocate, KSKMPCL

**Record of Proceedings**

The case was called out for virtual hearing.

2. During the hearing 'on admission', the learned counsel for the Petitioner submitted that the present petition has been filed for adjudication of disputes related to the non-payment of amounts due from the Respondent, TANGEDCO, in terms of the PPA executed between the Petitioner and the Respondent. The learned counsel also submitted that the Respondent has unilaterally deducted/short-paid the transmission charges raised by the Petitioner for the period from August 2015 to July 2020 and the same is required to be reimbursed by the Respondent.

3. The Commission 'admitted' the petition and directed to issue notice to the Respondent.

4. The Petitioner is directed to furnish the following additional information by 23.3.2022, after serving copies to the Respondents:

- a. *The percentage of contracted capacity supplied to the Respondent and the reasons if any, for not supplying the contracted capacity?*
- b. *Whether the power supplied to the Respondent is under LTA or MTOA or STOA?*



- c. *Whether the Respondent has deducted full RLDC/SLDC charges or in proportion to the contracted capacity less declared capacity?*
- d. *Details of the agreement or arrangement, if any, between the Petitioner and Respondent and the CTU, for payment of transmission charges directly by Respondent to CTU from March, 2019 onwards.*

5. The Respondent shall file its reply on or before 6.4.2022, after serving copy to the Petitioner, who shall file its rejoinder, if any, by 13.4.2022. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-**  
B. Sreekumar  
Joint Chief (Law)

